



**Canara Bank**  
Recovery Section, Regional Office  
1 Floor, DDA Bldg, Vardhman Trade Centre,  
Nehru Place, Delhi- 110019  
rosdehra@canarabank.com

REF:CB/6971/GI/LAUCON/08/2025-26 DATE: 25.03.2026

The undermentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before 27-03-2026 failing which the said securities will be sold by the Bank in online auction at the cost of the borrower. The auction will be conducted online through www.bankauctions.com/canarabank on 30-03-2026 at 12:00PM to 03:00PM. The undersigned will conduct online auction of Gold ornaments strictly on "As is what is Basis" and "Whatever there is Basis & Without Recourse Basis". Gold can be inspected on 27-03-2026, 10 am to 4 pm with prior appointment with bank official. For any query, contact Manoj Kumar Singh Senior Manager, 9851933663.

S. No.	Date of Loan	Loan Number	Name and Address of the Borrower
1	13-11-2024	164042455981	S/O LATE SRI PHOOL CHAND B - 1262 G 3, SANGAM VIHAR DELHI 110062

Senior Manager, Recovery and Legal Section, Regional Office South Delhi

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF KARVY DIGIKONNECT LIMITED**

**RELEVANT PARTICULARS**

S. No.	Name of Corporate Debtor	KARVY DIGIKONNECT LIMITED
1.	Date of incorporation of corporate debtor	13/07/1992
2.	Authority under which corporate debtor is incorporated / registered	ROC Delhi I
3.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U84200DL1992PLC219215
4.	Address of the registered office and principal office (if any) of corporate debtor	Flat Nos. 502 & 503, 5TH Floor, Arunachal Building, 19, Barakhamba Road, New Delhi-110001
5.	Insolvency commencement date in respect of corporate debtor	Date of Order - 24/03/2026 Date of Intimation to IRP - 25/03/2026
6.	Estimated date of closure of insolvency resolution process	21.09.2026
7.	Name and registration number of the insolvency professional acting as interim resolution professional	Ashu Gupta IBBI/NPA-002/1P-NO0339/2017-2018/10943
8.	Address and e-mail of the interim resolution professional, as registered with the Board	204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Ind Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 ashugupta.cs@gmail.com
9.	Address and e-mail to be used for correspondence with the interim resolution professional	204 A, 2nd Floor, 23, SBI Building, Najafgarh Road Ind Area, Shivaji Marg, Opp DLF Tower, New Delhi-110015 kdl.crp@gmail.com
10.	Last date for submission of claims	08.04.2026 (being 14th day from the date of receipt of order i.e. 25.03.2026)
11.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP till date
12.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per information available with IRP till date
13.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Website: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> Not Applicable as per information available with IRP till date

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Karvy Digiknect Limited on 24.03.2026 (Received copy of order dated 24.03.2026 on 25.03.2026). The creditors of Karvy Digiknect Limited are hereby called upon to submit their claims with proof on or before 08.04.2026 to the interim resolution professional at the address mentioned against entry No. 10. The claims may be submitted in their specified Forms B, C, D and E in terms of Regulation 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The Financial Director, Operational Directors, Workmen and Employees, Authorised Representative of Workmen or Employees, Other Stakeholders may download the relevant forms from the following link: <https://www.ibbi.gov.in/home/downloads>

Ashu Gupta  
Interim Resolution Professional  
Karvy Digiknect Limited  
Date: 25-03-2026  
IBBI Regn. No: IBBI/NPA-002/1P-NO0339/2017-2018/10943  
Place: New Delhi  
Mo. No: 9899021740

**SATIN HOUSING FINANCE LIMITED**  
Registered Office: 5th Floor, Kundan Bhawan, Azadpur (Borowar), Connaught Place, New Delhi-110001  
Corporate Office: Plot No. 492, Udyog Vihar, Phase-3, Gurugram, Haryana-122016

**PUBLIC NOTICE FOR AUCTION CUM SALE**

Pursuant to taking possession of the secured assets mentioned hereunder by the Authorized Officer of SATIN HOUSING FINANCE LIMITED under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 for the Recovery of amount due from borrower/s, offers are invited by the undersigned in sealed covers for purchase of immovable property as described hereunder, which is in the physical possession, will be sold on 29-04-2026 for Sr. No. 1, 2 & 3 and 24-04-2026 for Sr. No. 4 & 5 AS IS WHERE IS AS IS WHAT IS", particulars of which are given below:

Sr. No.	Loan No. & Borrower's Name & Address	Demand Notice & Amount	Reserve Price & EMD
1.	LAL01624-00011746 1. Afrah S/O Ishhak (Borrower) 2. Di Jahan W/O Afrah (Co-Borrower) R/o Colony Ashok Nagar, Km. 695, Village Teh. 90.0, Laxmi Garden, Chitroi B. O. Ghaziabad, Uttar Pradesh - 201102	03-11-2025 Rs. 3,12,865/- (Rupees Three Lakh Twelve Thousand Eight Hundred Sixty Five Only) due as on 08-10-2025 with further applicable interest	Reserve Price: Rs. 3,69,120/- (Rupees Three Lakh Sixty Nine Thousand One Hundred Twenty Only) EMD: Rs. 36,912/- (Rupees Thirty Six Thousand Nine Hundred Twenty Only)
2.	LAAGR022-00005133 1. Hemant Kumar S/O Siya Ram (Borrower) 2. Deepali W/O Siya Ram (Co-Borrower) R/o 30, Bhuvneshwari Colony, Bichpuri, Agra, Uttar Pradesh - 283105	05-02-2025 Rs. 5,21,927/- (Rupees Five Lakh Twenty One Thousand Nine Hundred Twenty Seven Only) due as on 08-01-2025 with further applicable interest	Reserve Price: Rs. 6,04,400/- (Rupees Six Lakh Four Thousand Four Hundred Forty Only) EMD: Rs. 60,440/- (Rupees Six Thousand Four Hundred Forty Only)
3.	LAGB0824-00011984 1. Krishna Devi S/O Battu (Borrower) 2. Rajni (Co-Borrower) R/o H. No. 3946, Bazar Kasru Wala, Pahar Ganj, Karol Bagh, Central Delhi - 110005	05-05-2025 Rs. 6,78,858/- (Rupees Six Lakh Seventy Eight Thousand Eight Hundred Fifty Eight Only) due as on 09-04-2025 with further applicable interest	Reserve Price: Rs. 13,00,322/- (Rupees Thirteen Lakh Three Hundred Twenty Two Only) EMD: Rs. 1,30,032/- (Rupees One Lakh Thirty Thousand Thirty Two Only)
4.	LAMTR022-00005799 1. Kaptan Singh S/O Raghendra (Borrower) 2. Meena Devi W/o Kaptan Singh (Co-Borrower) 3. Vikash S/O Kaptan Singh (Co-Borrower) R/o 40, Behind ATY, Kiran Vatika, Bati B. O. District Mathura, Uttar Pradesh - 281004	10-04-2025 Rs. 8,94,711/- (Rupees Eight Lakh Ninety Four Thousand Seven Hundred Eleven Only) due as on 02-02-2025 with further applicable interest	Reserve Price: Rs. 9,99,840/- (Rupees Nine Lakh Ninety Nine Thousand Eight Hundred Forty Only) EMD: Rs. 99,984/- (Rupees Nine Thousand Nine Hundred Eighty Four Only)
5.	LAMTR0623-00008030 1. Satish Kumar Mishra S/O Madan Mohan Mishra (Borrower) 2. Rita Mishra (Co-Borrower) R/o Kumbhar Vatika, Narhali Adhki, Near Vinayak Marbles, Badli B. O. District Mathura, Uttar Pradesh - 281006	25-07-2025 Rs. 4,67,926/- (Rupees Four Lakh Sixty Seven Thousand Nine Hundred Twenty Six Only) due as on 09-06-2025 with further applicable interest	Reserve Price: Rs. 6,02,400/- (Rupees Six Lakh Two Thousand Four Hundred Forty Only) EMD: Rs. 60,240/- (Rupees Six Thousand Four Hundred Forty Only)

Description Of The Immoveable Property:-Part of Plot No. 30, measuring 64 Sq. Yds. (53.57 Sq. Mtrs.), having measurements: East - 48 Ft., West - 48 Ft., North - 12 Ft., South - 12 Ft., part of Kharsa No. 321, Bhuvaneshwari Residency, Mauza Bichpuri, Tehsil & District Agra. Bounded as under: East - Plot No. 29, West - Remaining part of Plot No. 30, North - Land of Other, South - Road 7.61 Mtr. wide. Registered on: 25.10.2019, Book No. 1, Vol. No. 14559, Page No. 35-48, Sl. No. 8860.

Description Of The Immoveable Property:-Part of Plot No. 30, measuring 64 Sq. Yds. (53.57 Sq. Mtrs.), having measurements: East - 48 Ft., West - 48 Ft., North - 12 Ft., South - 12 Ft., part of Kharsa No. 321, Bhuvaneshwari Residency, Mauza Bichpuri, Tehsil & District Agra. Bounded as under: East - Plot No. 29, West - Remaining part of Plot No. 30, North - Land of Other, South - Road 7.61 Mtr. wide. Registered on: 25.10.2019, Book No. 1, Vol. No. 14559, Page No. 35-48, Sl. No. 8860.

Description Of The Immoveable Property:-Plot No. of Part of Property No. XV/389, Building No. Portion of Ground Floor (without roof rights), situated at Mohalla Mantola, Pahar Ganj, Landmark: Hotel Roma Villa, City: Pahar Ganj S. O. District: Central Delhi, State: Delhi - 110005. Bounded as under: East - Rasta 18 Ft., West - Others Property No. 399/2, North - Gali, South - Others Property No. 387.

Description Of The Immoveable Property:-Part of Plot No. 40, area 83.33 Sq. Mtrs., situated at Kharsa No. 570, Andron Kiran Vatika, District Mathura, Uttar Pradesh. Bounded as under: East - Basanti Colony, West - Part of Plot No. 40, North - Plot No. 35, South - 18 Ft. wide Road.

Description Of The Immoveable Property:-Part of Plot No. 11, measuring area 41.80 Sq. Mtrs., Kharsa No. 341, situated at Majra Narhali Andron Haridham Colony, Tehsil & District Mathura, Uttar Pradesh. Bounded as under: East - Rasta 18 Ft., West - Plot No. 11, North - Part of Plot No. 3 (Omvat), South - Rastia Colony 18 Ft.

**INDIA SHELTER FINANCE CORPORATION LTD.**  
Regd. Office: Plot-15 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002

**POSSESSION NOTICE FOR IMMOVABLE PROPERTY**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
Before the Central Government, Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND  
In the matter of KCO FOL PRIVATE LIMITED (CIN: U93000DL2015PTC278549) having its Registered Office at Prop. No. 13-A, Basement Bapu Park, Kotla Mubarakpur, New Delhi, Delhi, India-110003

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 17th March, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing a postal complaint form or cause to be delivered of record by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Pandey Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:- Prop. No. 13-A, Basement Bapu Park, Kotla Mubarakpur, New Delhi, Delhi, India-110003

For & on behalf of KCO FOL PRIVATE LIMITED (Director)  
Date: 26.03.2026  
Place: New Delhi  
DIN: 0999625

**MANOJ KUMAR KHANDEWAL**  
(DIRECTOR)  
Date: 26.03.2026  
Place: New Delhi  
DIN: 0999625

**SAVE HOUSING FINANCE LIMITED**  
(Formerly known as New Habitat Housing Finance & Development Limited)  
Office: Unit No. 767, 7th Floor, VEGA Mall, Plot No. 06, Sector-14, Dwarka, New Delhi-110075. E-mail: [info@savehfi.in](mailto:info@savehfi.in), [info@savehfi.in](mailto:info@savehfi.in)  
Web: [www.savehfi.in](http://www.savehfi.in), Mob: +91 98100 83317

**POSSESSION NOTICE**  
Whereas the undersigned being the Authorized Officer of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (Act 54 of 2002) (hereinafter referred to as "the Act") and in exercise of power conferred under Section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice on below mentioned date, calling upon the below mentioned borrower to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notices. The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with rule 8 & 9 of the said rules on below mentioned date. The borrower/Guarantor/Mortgagor in particular and the public in general is hereby cautioned not to deal with the properties and dealings with the properties will be subject to the charge of SAVE HOUSING FINANCE LIMITED (Formerly known as New Habitat Housing Finance & Development Limited) for an amount mentioned in the notice. The borrower attention is invited to provisions of sub-section (5) of Section 13 of "the Act", in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-borrower/Guarantor	Description of Property	Demand Notice Possession Notice	Outstanding Amount
1.	Sh. Harish Kumar Mishra S/O Sh. Krishan Murari Mishra, 3. Smt. Priyanka Mishra D/o Sh. Ram Niwas Pachouri, 3. Sh. Deepak Kumar Mishra S/O Sh. Krishan Murari Mishra and 4. Smt. Kalpana Mishra W/o Sh. Deepak Kumar Mishra R/o Plot No. B-5, S.F.-1, 2nd Floor, "Ruby Enclave", Loni, Ghaziabad, U.P.-201102 Also at: Flat No. S.F.-1, at 2nd Floor, Plot Number-B-5 Kharsa No. 365M, "Ruby Enclave", Loni, Ghaziabad, U.P.-201102. B-5, T.F.-1, Ruby Enclave, Third Floor, Near Arya Public School, Loni Delhi, Ghaziabad, U.P.-201102, House No. F-326, Gali No. 23, F-Block, Chand Bagh, Delhi-110094	Residential Flat No. S.F.-1, (Second Floor), M.I.G., having one Drawing/Dining room, Two bed Room, Two Toilet/Bath room & Kitchen & Terrace, sweater cover area 656 square feet yam 60.38 square meter, without roof rights (in Char Manzila Building) at part of Plot Number- B-5 Kharsa No. 365 M, situated at residential colony "Ruby Enclave", "Habibnagar Sadak", Pargana Loni, Tehsil & District Ghaziabad U.P.	13.01.2026	Rs.15,27,707/- (Rupees Fifteen Lakh Twenty Seven Thousand Seven Hundred Seven Only) as on 22.03.2026 together with further interest and incidental expenses and costs there on in Loan Account No. WNSJN/HEA/NOI0716/0004

Dated: 25/03/2026, Place: Ghaziabad  
Authorised Officer, SAVE HOUSING FINANCE LIMITED

**PIRAMAL FINANCE LTD.**  
(Formerly known as Piramal Capital and Housing Finance Corporation Ltd.) CIN: L65910MH1984PLC032639  
Registered Office: Unit No. 601, 6th Floor, Piramal Amlit Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Marg, Kuria (West), Mumbai-400070-T-9112238024000.

**POSSESSION NOTICE For Immoveable Property as per Rule 8-(1) of the Security Interest (Enforcement) Rules, 2002 and Appendix-IV**  
Whereas, the undersigned being the Authorized Officer of Piramal Finance Ltd. (Formerly known as Piramal Capital and Housing Finance Corporation Ltd) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorized Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notices. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Piramal Finance Ltd. (Formerly known as Piramal Capital and Housing Finance Corporation Ltd) for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(Loan Application No M0259533) (Branch - Rohatk), Sandeep (Borrower) Mukesh Rani (Co-Borrower)	All the Part & Parcel of Property - Property measuring 250 sq. yds., i.e. 0-8 Marla being 2/47 share out of 9 Kanal 8 Marla comprised in Khewat No. 803, Rect. No. 56, Kani 1/1(9-80), Situated at Samalkha Gandhi Colony Samalkha Tehsil Samalkha Distt. Panipat, Boundaries North: 60 Feet Digar Owner, West: 37 Feet 6 Inch Master Satrib, East: 37 Feet 6 Inch Gali, South: 60 Feet Footway of Master Jasbir.	19-12-2025/ Rs. 40,55547/- (Rupees Forty Lakh Fifty Two Thousand Five Hundred Forty Seven Only)	25.03.2026

Place: Panipat, Date: 26.03.2026  
(Authorized Officer) Piramal Finance Ltd.

**JM FINANCIAL JM Financial Asset Reconstruction Company Limited**  
Corporate identify Number : U67190MH2007PLC74287 Registered Office Address : 7th Floor, Chery, Appasaheb Marathe Marg, Prabhadevi, Mumbai 400025 T: +91 22 6630 3030 F: +91 22 6630 3223 www.jmfinancialcorp.com

**APPENDIX IV POSSESSION NOTICE (For Immoveable Property)**  
Whereas, the Authorized Officer of JM Financial Asset Reconstruction Company Limited acting in its capacity as trustee of Aranya - Trust (Hereinafter to be referred as "JMFCAR") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred on him under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a Demand notice calling upon to the Borrower(s), Co-Borrower(s), Guarantor(s) to repay the amount mentioned in the notice together with interest at contractual rate and expenses, cost charges etc. due thereon till the date of payment within 60 days from the date of receipt of the said notice. That, Piramal Capital & Housing Finance Limited (erstwhile Dewan Housing Finance Corporation Limited) assigned the financial assets pertaining to Borrower(s) together with the underlying security interest created therefor along with all rights, title and interest thereon in favour of JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya - Trust (hereinafter referred to as "JMFCAR") under the provisions of the SARFAESI Act vide an assignment agreement dated March 29, 2023 (hereinafter referred to as "Assignment Agreement"). The Borrower having failed to repay the amount, notice is hereby given to the Borrower(s), Co-Borrower(s), Guarantor(s) and the public in general that the undersigned, being the Authorized officer of JMFCAR has taken possession of the property described herein below, in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of JMFCAR for an amount as mentioned herein under with interest thereon till the date of repayment. The borrower(s), Co-Borrower(s), Guarantor(s) attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

S. No.	Name of the Borrower(s) / Co-Borrower's	Description of Secured Asset (Immovable Property)	Demand Notice Date/ Amount with NPA Date	Date of Possession
1.	(Loan Code No. 11900001564), (Branch - Delhi), J.N.C. Constructions Pvt Ltd, Bhuvaneshwari Jalandra Taneja, Chander Prakash and Nishat Chand (Co-Borrower)	All the Part & Parcel of Property properly bearing Nos. G-128, (Jolt No. 128, Block G), Measuring Area Of 181 Sq. Mtrs. Approx. Lx B: 216 Sq. Yds. Consisting According To Site And With Roof / Terrace Rights, Along With Rights To Construct Up To Last Permissible Storey. Situated In The Layout Plan Of 'preet Nagar Co-operative Housing Building Society Ltd, Colony Khandewal West, West By: Plot No. 129 North- 30 Wide Road South- 19 Service Lane	27/03/2025 for Rs. 15,03,52,962/- (Rupees Fifteen Core Three Lakh Fifty Two Thousand Nine Hundred and Sixty Two Only) as on 19/03/2025	24.03.2026

Place: 26.03.2026  
Date: Delhi  
JM Financial Asset Reconstruction Company Limited, acting in its capacity as trustee of Aranya - Trust

**ICICI Home Finance** Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai - 400051  
Corporate Office: ICICI HFC Tower, JB Road, Andheri Kurla Road, Andheri East, Mumbai - 400059  
Branch Address: Shop No. 9, Ground Floor, GKS Palace, Ayub Khan- Choupla Road 63-64, Civil Lines, Boreilly - 243001

The following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from ICICI Home Finance Company Limited ("ICICI HFC") and the loans have been classified as Non-Performing Assets (NPA). A notice was issued to them under Section 13 (2) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however it was not served and hence they are hereby notified by way of this public notice.

Sr. No.	Name of the Borrower/ Co-Borrower/ (Loan Account Number) & Address	Property Address of Secured Asset/ Asset to be Enforced	Date of Notice Sent/ Outstanding as of Date of Notice	NPA Date
1.	Etendra Rathore (borrower), Deepak Rathore (CO-Borrower), 26 Civil Lines Radheshyam Enclave, Boreilly - 243001 Uttar Pradesh, LHBAR000011556700	Plot No.3, Part Of Ghata No.288 Kasba Hafilpur Radhey Shyam Enclave Khurram Gautiya, Bareilly 243001 Uttar Pradesh Bounded By - North By: Plot Roof Sheela Rathore, South By: 36 Ft Wide Samiti Road, East By: House Of Rajendra Khandewal, West By: Plot Roof Sheela Rathore.	11-03-2026 Rs. 47,66,909/-	05/03/2026
2.	Etendra Rathore (Borrower), Deepak Rathore (CO-Borrower), 26 Civil Lines Radheshyam Enclave, Boreilly - 243001 Uttar Pradesh, LHBAR000011556733	Plot No.3, Part Of Ghata No.288 Kasba Hafilpur Radhey Shyam Enclave Khurram Gautiya, Bareilly 243001 Uttar Pradesh Bounded By - North By: Plot Roof Sheela Rathore, South By: 36 Ft Wide Samiti Road, East By: House Of Rajendra Khandewal West By: Plot Roof Sheela Rathore.	11-03-2026 Rs. 1,76,222/-	05/03/2026

The steps are being taken for substituted service of notice. The above borrower/s and/or their guarantors (as applicable) are advised to make the payments of outstanding within period of 60 days from the date of publication of this notice else further steps will be taken as per the provisions of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Date: March 26, 2026, Place: Bareilly  
Authorized Officer, ICICI Home Finance Company Limited

**INDIAN OVERSEAS BANK**  
Regional Office: Building No. 80, First Floor, Near BSNL Office, Tejgarhi Crossing, Meerut -250005. Ph. 0121-2761701, 2762124. Fax: 2761703

**MEGA E-Auction UNDER SARFAESI ACT, 2002. On 30.04.2026**  
**PUBLIC NOTICE FOR E-AUCTION FOR SALE OF IMMOVABLE PROPERTIES.**

Sale of Immoveable property/ies mortgaged to Bank under Securitisation and Enforcement of Security Interest Act, 2002 (No. 54 of 2002) Whereas the Authorized Officer of Indian Overseas Bank has taken possession of the following property/ies pursuant to the notice issued under Section 13(2) of the Security interest (Enforcement) Rules 2002 in the following loan account with right to sell the same on "AS IS WHERE IS BASIS AND AS IS WHAT IS BASIS" for realisation of Bank's dues plus interest as details hereunder and whereas consequent upon failure to repay the dues, the undersigned in exercise of power conferred under Section 13(4) of the said Act proposes to realise the Bank's dues by sale of the said property/ies. The sale will be done by the undersigned through e-auction platform provided at the Web Portal (<https://www.banknet.com>).

Sr. No.	Branch	Name of the Account	Bank Dues as on	Securities	Reserve Price	EMD/ Bid Multiplier	Branch Contact Details	QR Code
1.	Saharanpur Main	BORROWER/MORTGAGOR: 1. M/s Yas Foods Products, Prop:-Mr. Bijendra Kumar, Address: VIII-Kuharhera, Post-Kailaspur, Saharanpur-247001 (Borrower) 2. Mr. Bijendra Kumar, Address: VIII-Kuharhera, Post-Kailaspur, Saharanpur-247001 (Borrower) Mr. Rishi Pal Maurya S/O Shri Singau Singh Address: B-27, Laxmanpuram Colony, Near Transport Nagar, Saharanpur, UP Pin 247001 (Mortgagor & Guarantor)	Rs. 16,96,600.63 as on 28.02.2026	Equitable Mortgage of property at First Floor (Roof Right) and 2nd Floor of Plot No-27, Laxmanpuram Colony, Kharsa no. 42-43 and 44 Kake gram Mahipura, Dehradun Road, Saharanpur UP 247001, which is owned by Mr. Rishi Pal S/O-Shri Singau Singh, measuring 98.56 Sq. yards registration at sub-district-Saharanpur and District-Saharanpur. Bounded by :- On the North by:- Property of Varsha Chaudhary, On the South by :- 25'0"wd colony Road at Ground level, On the East by :-Rajbaha Patni at Ground level On the West by :-Other's Residential Building (This Property is under symbolic possession of the Bank)	Rs. 35,50,000.00 (Plus applicable Tax)	Rs. 3,55,000/- (Bid Multiplier Rs. 250000/-)	Indian Overseas Bank Chakrota Road Branch (1063), Near M S College, New Mahadjo Nagar, Saharanpur, 247001, U.P., e-mail- <a href="mailto:ioib1063@ioib.in">ioib1063@ioib.in</a> or Mr. Lalan Kumar (BM) 8925951063	

**Date of E-Auction: 30.04.2026 Time of E-Auction: 11.00am to 4.00pm with auto extension of Ten minutes till sale is completed. EMD may be deposited till 29.04.2026 ( before 5.00 PM) - All Property are under Symbolic Possession. The e-auction is being held on "AS IS WHERE IS" and "AS IS WHAT IS" BASIS. To the best of knowledge and information of the Authorized Officer, there are no encumbrance on the properties placed on auction. Outstanding Dues of Local Self Government (property tax, water Sewerage, Electricity Bills etc.) to be Ascertained and borne by bidder However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of property/ies & inspect & satisfy themselves. -Properties can be inspected on 23.04.2026 to 24.04.2026 Between 11:00 A.M. to 04:00 PM (with prior appointment from bank)**

The intended bidders who have deposited the EMD and require assistance in creating Login ID & Password, uploading data, submitting bid, training on e-bidding process etc. May contact authorised representative of e-auction service provider <https://www.banknet.com>

FOR DETAILED TERMS AND CONDITIONS PLEASE VISIT WEBSITE <https://www.banknet.com> and for bidder Registration <https://www.banknet.com>  
This Notice is also to be treated as 15 days Statutory sale notice (Subsequent sale) to borrower and Guarantors (L/Rs) Under Rule 8(6) Security Interest (Enforcement), Rules 2002

Date: 25.03.2026 Place: Meerut  
Authorised Officer Indian Overseas Bank

**Form No. INC-26**  
(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)  
Before the Central Government, Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, New Delhi

In the matter of sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND  
In the matter of KCO FOL PRIVATE LIMITED (CIN: U93000DL2015PTC278549) having its Registered Office at Prop. No. 13-A, Basement Bapu Park, Kotla Mubarakpur, New Delhi, Delhi, India-110003

.....Applicant Company / Petitioner

NOTICE is hereby given to the General Public that the company proposes to make an application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on 17th March, 2025 to enable the company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana". Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal ([www.mca.gov.in](http://www.mca.gov.in)) by filing a postal complaint form or cause to be delivered of record by registered post of his/her objections supported by an affidavit, stating the nature of his/her interest and grounds of opposition to the Regional Director, Northern Region Directorate I, Ministry of Corporate Affairs, B-2 Wing, 2nd Floor, Pt. Deendayal Pandey Bhawan, CGO Complex, New Delhi-110003 within fourteen (14) days from the date of publication of this notice with a copy to the applicant Company at its Registered Office at the address mentioned below:- Prop. No. 13-A, Basement Bapu Park, Kotla Mubarakpur, New Delhi, Delhi, India-110003

For & on behalf of KCO FOL PRIVATE LIMITED (Director)  
Date: 26.03.2026  
Place: New Delhi  
DIN: 0999625

**MANOJ KUMAR KHANDEWAL**  
(DIRECTOR)  
Date: 26.03.2026  
Place: New Delhi  
DIN: 0999625

**FORM NO. 14 [See Regulation 33(2)]**  
**OFFICE OF THE RECOVERY OFFICER - III**  
**DEBTS RECOVERY TRIBUNAL DELHI (DRT 1)**  
4th Floor, Jeevan Tara Building, Parliament Street, New Delhi-110001

**DEMAND NOTICE**  
**NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.**

RC/290/2019 Small Industries Development Bank of India Versus Lilliput Kidswear Ltd To, (CD 2) Sanjeev Narula, Managing Director/Personal Guarantor, E-109 Greater Kailash -II, New Delhi

This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, DEBTS RECOVERY TRIBUNAL DELHI (DRT 1) in OA/228/2014 an amount of Rs. 57,67,21,203.00 (Rupees Fifty Seven Crore Sixty Seven Lakhs Twenty One Thousands Two Hundred Three Only) along with pendente lite and future interest @ 13.0% Compound Interest Monthly w.e.f 30/06/2014 till realization and costs of Rs. 1,50,000/- (Rupees One Lakh Fifty Thousands Only) has become due against you (Jointly and severally/ Fully / Limited). 2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under. 3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing. 4. You are hereby ordered to appear before the undersigned on 15/04/2026 at 10.30 AM for further proceedings. 5. In addition to the sum aforesaid, you will also be liable to pay: (a) Such interests as is payable for the period commencing immediately after this notice of the certificate/ execution proceedings. (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due. Given under my hand and the seal of the Tribunal, on this date: 17/02/2026

Recovery Officer, Debts Recovery Tribunal Delhi (DRT 1)

**ଓଡିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଡ**  
(ଓଡିଶା ସରକାରଙ୍କ ସହ ଉତ୍ପାଦନ)  
**ODISHA POWER TRANSMISSION CORPORATION LIMITED**  
(A Government of Odisha Undertaking)  
Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

**NOTICE INVITING E-TENDER**

E-Tender No.
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